of these goods has been released as these were found to be the same which were released earlier on payment of fine. This case is also pending adjudication.

Sale of Imported Drugs and Cosmetics in Resicteniial colony of Vasant Vihar

1455. SHRI NABTN CHANDRA BURAGOHAIN: Will the Minister or HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that imported and Indian drug; and cosmetics are being sold in shops in a residential colony of Vasant Vihar il New Delhi;
- (b) wheth ;r the shops have obtained licences for the sale of such goods; and
- (c) if not, what action has been taken to stop the illegal sale of such goods?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H.MOHSIN): (a) to (c) Twelve firms have been given licences in Vasant Vihar, for sale of drugs under the provisions of Drugs and Cosmetics Act, 1940 and Rules framed thereunder. No licence is required for stock aid sale of cosmetics under the said Act and Rules. The Enforcement machinery of the Drug Controlier, Delhi Administration keeps a watch on the stock and sale o" drugs by ihe dealers and neeessary action is taken against any one selling drugs without licence or contravening the provisions of the Drug Act and Rules, framed thereunder. On inspections in August 1974, one firm was found having 23 items of drugs in stock—for which the firm had no licence. Prosecution of the firm is being considered.

Taird Pay Commission's Recommendation for Delhi Police Personnel

1456. SHRI JAMNA LAL BERWA: Will the Minister of HOMB AFFAIRS be pleased to slate:

- (a) whether the revised pay scales as recommended by the Third Pay Commission, hive been given to the employees of Delhi Police; and
 - (b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSrN): (a) and (b) The revised scales of pay for non-gazetted ranks in Delhi Police, on the basis of the recommendations of the Third Pay Commission, have yet to be notified as ihe Government are still examining the recommendations made by the Pay Commission in this regard.

Incidents of lawlessness near the Office of Ford Foundation in New Delhi

- 1457. SHRI RAJNARAIN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that some incidents of lawlessness occurred on the nigh? of 15th February, 1974 near the office of the Ford Foundation in New Delhi;
 - (b) if so, what are the details thereof; and
- (c) what action Government have taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSrN): (a) to (c) According to information 'eceived from the Delhi Administration, on 16th February, 1974 some employees of the Fcrd Foundation, who had been on strike ana had staged a dharna outside the office of the Ford Foundation in New Delhi, lodged a report with the police that their tent had been removed by some persons.

Enquiries by the Delhi Police revealed that there had been a dispute between the workers and the management of tie Ford Foundation over retrenchment of some employees. The workers had pitched a tent outside the office of the Foundation to use the same as shelter. This tent was hired by one of the strik'u.g employees from a loc, 1 shop on 17th April, 1973. The hire charges were first paid By the striking workers by mutual contribution. After some time, they failed to make payment regularly. On 16th February, 1974, the tent was got removed by the shop-keeper on the request of a striking worker in the presence of the person who had hired the same. The dispute was found